

Central Administrative Tribunal  
Principal Bench

AO  
CP-90/2004  
OA-137/2001

New Delhi this the 26th day of April, 2004

Hon'ble Shri V.K. Majotra, Vice Chairman (A)  
Hon'ble Shri Shanker Raju, Member (J)

1. Shri A.L. Gogna  
S/o Late Shri M.R. Gogna  
R/o 52, Shastri Park,  
Gali No.3, Chander Nagar Road,  
Delhi-110051.
2. Shri K.L. Gauba  
S/o Late Shri Khem Chand  
R/o H.P.-138. Pitampura,  
Delhi-110088.

-Applicants

(By Advocate: Shri Ravi Kant, proxy for  
Shri Arun Bhardwaj)

Versus

1. Smt. Shailja Chandra,  
Chief Secretary,  
Govt. of NCT of Delhi  
5, Shamnath Marg, New Delhi.
2. Shri R.S. Sethi,  
The Director and Principal Secretary,  
Directorate of Technical Education,  
Government of NCT of Delhi  
Muni Maya Ram Marg, Pitampura  
Delhi-110088.
3. Smt. Nirupma Gupta,  
The Principal  
PUSA Polytechnic,  
PUSA, New Delhi -110012.
4. Shri Sant Ram Tripathi  
Secretary, Ministry of H.R.D.,  
Union of India, Shastri Bhawan,  
New Delhi-110001.

-Respondents

(By Advocate: Mrs. Renu George)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice-Chairman (A)

Learned counsel of respondents stated that  
compliance affidavit has been filed by diary No.3863  
dated 23.4.2003 with advance copy to the other side.  
The same be placed on record.

(A)

2. Learned counsel of applicants drawing our attention to order dated 6.4.2004 stated that respondents have passed an order pursuant to Tribunal's directions. He seeks to withdraw the Contempt Petition with liberty to challenge respondents' order, if necessary.

3. C.P. is dismissed as withdrawn with liberty. Notices to the respondents are discharged.

*S. Raju*

(Shanker Raju)  
Member (J)

cc.

*V.K. Majotra*

(V.K. Majotra)  
Vice-Chairman (A)

26.4.04